

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

OA/737/2022

**IN THE MATTER OF**

AMIT AGGARWAL

(PRESIDENT, ARWS, VASANT KUNJ, NEW DELHI ...APPLICANT

VERSUS

DELHI DEVELOPMENT AUTHORITY & ORS. ... RESPONDENTS

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REPRESENTED BY



KANIKA AGNIHOTRI  
ADDITIONAL STANDING COUNSEL  
DELHI JAL BOARD  
A-118, THIRD FLOOR  
DEFENCE COLONY  
NEW DELHI-110024  
[E] ADMIN@SKVASSOCIATES.COM

PLACE : NEW DELHI

DATE 05.03.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OAI/737/2022

IN THE MATTER OF:-

AMIT AGGARWAL  
(PRESIDENT, ARWS, VASANT KUNJ, NEW DELHI)..... APPLICANT

Versus

DELHI DEVELOPMENT AUTHORITY & ORS .....  
RESPONDENTS

**AFFIDAVIT ON BEHALF OF DELHI JAL BOARD – RESPONDENT NO 7**

I, Anil Bharti, 54 years , working as Chief Engineer (WB) of Delhi Jal Board, with my office at Varunalaya Phase-II, Jhandewalan New Delhi-110005, solemnly swear and state as under:-

1. I am aware of the facts of the instant case and that I am equipped to file the present affidavit on the basis of knowledge that I have gathered in my official capacity and based on the official record maintained by the Department in its regular course of business.
2. The Delhi Jal Board (hereinafter referred to as DJB) was not a party to the Original Application, filed by the Applicant which the Hon'ble Tribunal is in seisin of. The DJB was impleaded as a party (Respondent) on 27.09.2024.
3. The matter was taken up by this Hon'ble Tribunal on 20.11.2024. On the said date, this Hon'ble Tribunal was pleased to direct the DJB to file an affidavit disclosing that the issue relating to coordination between the Delhi Development Authority and Delhi Jal Board pertaining to management and

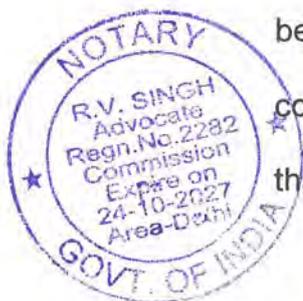


responsibility of operation of De-Centralized Sewage Treatment Plant (DSTP) in question. It was also directed that the Respondent DJB address the concern of the Applicant pertaining to the Consent to establish and the Consent to Operate the said DSTP.

4. Pursuant to the order dated 20.11.2024, the following events have transpired, which I, respectfully state hereinbelow for the kind consideration of this Hon'ble Tribunal:-

4.1 On 20.11.2024, a letter was issued by the Chief Engineer, DJB to the Chief Engineer (HQ&QAC), DDA calling upon DDA to intimate a schedule/program for taking over of the water bodies including working out modality of the same by 27.11.2024, in view of the fact that the ongoing contract of the DJB to maintain and provide security to the installation of these water bodies was set to expire on 07.12.2024. It was also intimated that DJB did not intend to extend the said contract. A copy of the letter dated 20.11.2024 is annexed herewith and marked as **ANNEXURE- R7/1**;

4.2 Upon making inquiries to enable the deponent to file the instant affidavit, it came to light that the Consent to Establish and Consent to Operate with regard to the DSTP in question had indeed not been applied for. It is submitted that DJB was under the impression (an impression that it is now aware was incorrect) that there was no requirement to apply for CTE & CTO for the plant as the same had been established to treat only the incoming drainage volume commensurate with the water body size. It was the belief of the DJB that CTE & CTO would be required to treat the full volume of drainage



which primarily consists of sewage from the unsewered area, rainfall and its run-off. However, in furtherance of the order of this Hon'ble Tribunal, DJB sought advice from the Department of Environment, GNCTD. A copy of the letter dated 29.11.2024, is annexed herewith and marked as **ANNEXURE- R7/2**;

- 4.3 On 02.12.2024, the CEO, DJB issued a letter to Vice Chairman, DDA. While citing the order of this Hon'ble Tribunal, the intention of the DJB to return the water bodies was reiterated. A copy of the letter dated 02.12.2024 is annexed herewith and marked as **ANNEXURE- R7/3**;
- 4.4 The DJB registered with the Online Consent Management & Monitoring System on 19.12.2024. A copy of the receipt issued to the DJB is annexed herewith and marked as **ANNEXURE- R7/4**;
- 4.5 On 09.12.2024, a notice was issued intimating that a meeting had been convened under the Chairmanship of the Vice Chairman, Delhi Development Authority on 11.12.2024. A copy of the notice calling for the said meeting is annexed herewith and marked as **ANNEXURE- R7/5**;
- 4.6 During the said meeting amongst the other issues discussed, was also one that pertained to permission being sought from the Ridge Management Board for laying of a new sewer line. Apropos thereto, a letter was issued by the DJB to the DDA asking it to take steps in furtherance of the same, as under the MoU between the parties, it was the responsibility of the DDA to apply for and provide permissions. A copy of the letter dated 13.12.2024 is annexed herewith and marked as **ANNEXURE- R7/6**;



4.7 Thereafter, a meeting was convened by the Hon'ble Lieutenant Governor, (LG) on 26.12.2024. In the said meeting, both the DDA as well as the DJB were present. In the said meeting several issues were discussed. A copy of the Minutes of Meeting dated 26.12.2024 (issued on 21.01.2025) is annexed herewith and marked as **ANNEXURE-R7/7**;

4.8 It merits mention that DJB has been informed that on 19.02.2025, DDA has applied for permission to lay a sewer line for directing surplus sewage coming from the existing drain discharge directly into water body (Machhali Talab) at Smriti Van, Vasant Kunj. A copy of the said application is annexed herewith and marked as **ANNEXURE- R7/8**.

5. The foregoing are the steps that have been taken in compliance of the order passed by this Hon'ble Tribunal on 20.11.2024. The Delhi Jal Board remains bound by any direction issued by this Hon'ble Tribunal in addition to the ones already issued.



*A Bharti*

**DEPONENT**

I, the above named Deponent, state that the above stated contents are true and correct to my knowledge, that I have gathered in my official capacity and on the basis of the official records of the case. All annexures to the said affidavit are, to my knowledge, the true copies of their originals.

Signed on 05 March 2025, in New Delhi

Solemnly affirmed before me read over & explained to the Deponent.

Notary Public, Delhi

*A Bharti*

**DEPONENT**

*I identified by Sachin Sharma 07/3225/2022*  
I identified the deponent/executant who has signed in my presence.

5 MAR 2025



DELHI JAL BOARD: GOVERNMENT OF DELHI  
588  
OFFICE OF THE CHIEF ENGINEER (WB)  
ROOM NO. 501, VARUNALAYA PHASE II,  
JHANDEWALAN, NEW DELHI: -110005

Annexure - R7/1

Handwritten notes and signatures in the top right corner, including the name 'अमृत महोदय' (Amarat Mahoday) and a signature.

Delhi Jal Board

No.: DJB/CE(WB)/2024/ 250 to 256

Dated: 20.11.2024

Handwritten number '5' in a circle.

The CE (HQ & QAC), DDA  
Nodal Officer, Water Bodies  
E-3, Ground Floor, INA, Vikas Sadan,  
New Delhi-110023  
Email: cehq@dda.org.in

**Subject: Regarding return of water bodies to DDA for which NOC for rejuvenation had been granted to DJB by DDA.**

This is in continuation to this office letter dated 30.10.2024 wherein it was conveyed that all water bodies/lakes annexed as Annexure A and B are returned back to DDA for further necessary action. It is clarified herewith that all the water Bodies/ Lakes covered in the signed MoU dated 10.04.2023 with DDA are being returned back to DDA and DJB also intends to terminate MoU dated 10.04.2023 co-terminus with return of water bodies and lakes.

It is once again requested to intimate schedule/program for taking over of water bodies including working out modality of the same well before 27.11.2024 as the ongoing contract of DJB to maintain & provide security to the installations of these water bodies is going to expire by 07.12.2024 and DJB will not extend it.

The matter may please be treated as Most Urgent.

-sd-  
R.K. Lakhera  
Chief Engineer (WB)

Copy for kind information to: -

1. PS to CEO, DJB
2. PS to VC, DDA
3. CEN (Water)
4. SE(WB)
5. EE (WB)-I
6. EE (E&M) WB
- ✓ 7. Office Copy

Handwritten signature of R.K. Lakhera  
Chief Engineer (WB)

Handwritten initials and signature at the bottom right corner.

589

Annexure-R7/2.

Annexure 'G'  
74/C  
47/2  
6



Delhi Jal Board

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (WB)-I  
ROOM NO.-25, B-BUILDING,  
JHANDEWALAN, KAROL BAGH  
NEW DELHI: -110005  
E-Mail: [djhwaterbody@gmail.com](mailto:djhwaterbody@gmail.com)

75  
आज़ादी का  
अमृत महोत्सव

No.: DJB/EE(WB)-1/2024/1975 - 1978

Dated: 29.11.2024

To,  
The Secretary, DPCC  
Department of Environment, GNCTD  
2nd Floor, C-Block, Vikas Bhawan - II,  
Upper Bela Road, Civil Lines,  
Delhi - 110054.

**Subject:** Seeking advice regarding applicability of consent to establish and consent to operate for the installed 1100 KLD DSTP at Smriti Van Vasant Kunj for the rejuvenation of water body.

**Refer:** Order dated 20.11.2024 issued by the Principal Bench NGT in the OA No. 577/2024 (enclosed herewith)

May please see the para 4 of the enclosed order mentioned above, wherein DJB has to file an affidavit disclosing the status of CTE & CTO for the setting up of the DSTP mentioned above.

It is hereby intimated that DJB had not opted for CTE & CTO with the presumption that as this plant was established to treat only the incoming drainage volume commensurate with the water body size. CTE & CTO would have been required to treat the full volume of drainage which primarily consists of sewage from the unsewered area, rainfall and its runoff.

It is requested to provide the advice about applicability of CTE & CTO in the instant case so as further action can be initiated.

The matter may please be treated as **MOST URGENT**.

Encl: As above.

-Sd-  
R.K. Bansal  
Ex. Engineer (WB)-I

Copy for kind information to:

1. CE(WB)
2. S.E.(WB)
3. AE-I: To pursue
4. Office copy

Ex. Engineer (WB)-I

SHILPA SHINDE  
I.A.S.  
Chief Executive Officer



Annexure R-T/B 73/c 49/c  
Delhi Jal Board  
Govt. of National Capital Territory of Delhi  
Varunalaya Phase-II, Karol Bagh, New Delhi-5  
Tel.: 011-23511658, 23544795  
E-mail : ceodelhi.djb@nic.in

D.O. No. CEO/DJB/2024/D-207

Dated 02-12-2024

Dear Sir,

(7)

DJB had carried out rejuvenation of water bodies owned by DDA from its own funds. An MOU was also signed in this regard. However, DJB has intimated DDA about its intention to return these water bodies.

In the order dated 20.11.2024 issued by the Principal Bench NGT in the OA No. 577/2024 of Sh. Amit Aggarwal Applicant Vs. DDA and ors. (Respondent), it has been directed to hold a meeting with VC, DDA for proper coordination. An affidavit by DJB and DDA has to be filed disclosing that the issue relating to lack of coordination stands resolved and responsibility about the operation of DSTP has been fixed within a period of 3 weeks i.e. not later than 11.12.2024.

With Regards

Yours sincerely,

(Shilpa Shinde)

Chief Executive Officer

Sh. Vijay Kumar Singh,  
Vice-Chairman  
Delhi Development Authority  
INA, Vikas Sadan,  
New Delhi.

SAVE IT  
WHILE YOU  
STILL CAN

Water

100% Natural. 0% Replaceable



591  
Online Industry Registration Receipt

Anneuse R-7/4  
72/C  
+87C

Date: 19/12/2024

OCMMS Login ID: DP8748828

Temporary Password: 83010 ngt@waterbody!

8

Your industry has been successfully registered for the use of 'Online Consent Management & Monitoring System' under the Following Details

Industry Details	
Authorized Applicant/Occupier Name :	R. K. Bansal
District :	SOUTH
Phone Number :	9650290967
E-mail :	djbwaterbody@gmail.com

\*For future use of an application please use above mentioned login ID. Please be communicated that password given is temporary. Please change the password in first login due to security reasons.

INSTRUCTIONS

1. Enter OCMMS login-ID to use the system every time.
2. Change the password when first time you log into the system. Please follow the instructions to protect your password from any cyber theft.

\*\*This is computer generated receipt\*\*



592

Annexure R-7/5

Annexure-D



**DELHI DEVELOPMENT AUTHORITY**  
**Engineer Member Secretariat**

EE (WB)

Diary No. 8879

Date 12/12/24

57/c

71/c

⑨

No. Dir(Works)115/2024/DDA / 1046

Dated: 9/12/24

**MEETING NOTICE**

A meeting is schedule to be held on 11.12.2024 at 03:00PM under the chairmanship of the Vice Chairmen, DDA in B-Block, Vikas Sadan, INA, New Delhi-110023 to discuss the various pending issues of DDA and DJB including maintenance of Smriti Van, Vasant Kunj water body and functioning of DSTP installed & operated by DJB, with reference to compliance of the Hon'ble NGT order dated 20.11.2024 in OA No. 737/2022 with OA No. 577/2024 titled Amit Aggarwal vs. DDA & ors.

The agenda of the meeting is enclosed as Annexure-A.

The following officers are requested to make it convenient to attend the meeting as per schedule:

**A. Officers from DDA**

1. EM/DDA
2. PC(Hort.)/DDA
3. PC(LM)/DDA
4. CE(HQ & QAC, NZ, EZ, DZ, RZ, SZ, Narela zone, Sports, zone, Hort. Zone)/DDA
5. Dir. (Hort.)/SE/DDA

**B. Officers from DJB**

1. CEO, DJB
2. CE (WB)/DJB
3. Dy. CE (WB)/DJB

**C. Officers from MCD**

1. CE/South Zone/MCD
2. Dy. Commissioner/South Zone/MCD

Amit Singh  
9/12/2024  
Director (Works)

**Copy to:-**

1. PS to VC/DDA for kind information of the latter please.
2. PS to CEO/DJB, Varunalaya Phase-I, Karol Bagh, New Delhi-110005, for kind information of this latter please
3. PS to EM/DDA for kind information of the latter please.

- setc  
70/c
- 8/c
- (10)
4. PS to PC(Hort.)/DDA for kind information of the latter please.
  5. CE(HQ & QAC, NZ, EZ, DZ, RZ, SZ, Narela zone, Sports, zone, Hort. Zone)/DDA for kind information & necessary action please.
  6. CE (WB)/DJB, Varunalaya Phase-I, Karol Bagh, New Delhi-110005 for kind information and necessary action please.
  7. CE/South Zone/MCD, 19<sup>th</sup> floor Civic Centre, New Delhi-110002, for kind information & necessary action please.
  8. Dy. Commissioner/South Zone/MCD, green park, New Delhi-110002 for kind information & necessary action please.
  9. Dir. (Hort.)/ SE/DDA for kind information & necessary action please.
  10. Dy. CE (WB)/DJB, Varunalaya Phase-I, Karol Bagh, New Delhi-110005 for kind information and necessary action please.

Director (Works)



594  
DELHI JAL BOARD, GOVT. NCT. OF DELHI  
OFFICE OF THE CHIEF ENGINEER (WB)  
ROOM NO. 501, VARUNALAYA PHASE II,  
JHANDEWALAN, NEW DELHI: -110005

Annexure R7/6 xure - F

696

Delhi Jal Board

No.: DJB/CE(WB)/2024/206

Dated: 13.12.2024

To,

11

The CE (HQ & QAC), DDA  
Nodal Officer, Water Bodies  
E-3, Ground Floor, INA, Vikas Sadan,  
New Delhi-110023  
Email: cehq@dda.org.in

**Subject:** Regarding permission to lay sewer line for diverting surplus sewage coming from the nearby constructions in the DDA owned South Central ridge area.

**Reference:** NGT OA No. 737/2022 titled as "Amit Aggarwal Vs DDA &Ors

In compliance to Hon'ble NGT order dated 20.11.2024, meeting was held on 11.12.2024 wherein CEO, DJB & VC, DDA were present. During the meeting, DJB suggested for laying of sewer line to divert additional sewage flow to the nearby running/existing sewer line (as per attached plan) to avoid entry of sewage into Machhali Talab. It was also apprised by DJB that the work of diversion of sewage flow was taken up but concerned DDA Horticulture wing stopped the work on the pretext that this area falls under South Central ridge therefore the permission from ridge management board will be required.

As per signed MoU between DDA & DJB clause no. 3.1.5 "DDA will provide all necessary assistance to obtain sanctions/permissions required by law and by-laws of land under DDA from concerned statutory Govt. body, if required." Therefore, during the meeting it was decided that DDA will process for seeking permission from Ridge Management Board for laying of sewer line.

It is therefore, requested to arrange permission from Ridge Management Board at the earliest so that execution of work in Machhali Wala Talab Park, Vasant Kunj may be started.

It may be treated as MOST URGENT being NGT matter.

EE (WB)-I

Encl.:- As above.

Diary No. 2947

Date 19/12/24

-sd/-

R.K. Lakhera  
Chief Engineer (WB)

SE (WB)

1465  
DIARY NO. 13/12/24  
DATED 13/12/24

9

CS/VC  
S4/C

Copy for kind information to:-

595

1. PS to CEO, DJB
2. PS to VC, DDA
3. CEN (Water)
4. SE(WB)
5. EE (WB)-I:- To pursue & report
6. Office Copy

12

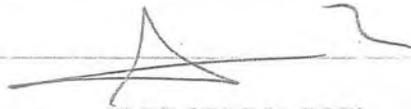
Please Coordinate

  
Chief Engineer (WB)

with CE HQ & SE Port. DDA

for updated status &

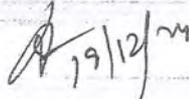
let a reminder be issued on 23/12/24



18/12/24

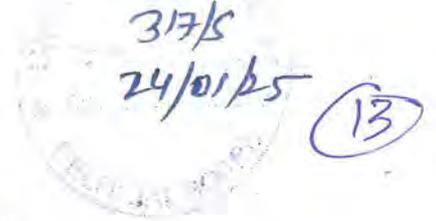
GE WB

AE-I

  
19/12/24



**DELHI DEVELOPMENT AUTHORITY  
ENGINEER MEMBER'S SECRETARIAT  
INA, VIKAS SADAN, NEW DELHI - 110023**



No. EM3(25)86/Vol.32/54

Dated: 27/01/2025

Record of Discussion

A meeting was convened on 26.12.2024 at 10:30 AM under the Chairmanship of Hon'ble LG Delhi at Raj Niwas to discuss the various pending issues of DDA & DJB. The list of officers who attended the meeting is enclosed as **Annexure-A**. The details of discussion and decision are as under: -

1. The details of Housing pockets constructed by DDA along with the allotment of houses in various sectors of Narela were apprised. It was also informed that domestic water supply to the allottees of flats in various sectors of Narela except sector B2 and partially A5 to A10, is met either through water tankers or bore wells. CE work-
2. It is also apprised that the DDA has made a payment of Rs. 396 Cr. (appx) as infrastructure charges to the DJB for the housing pockets at sector A1 to A4 and peripheral services of sectors G7/G8 and G2/G6 of Narela.
3. CEO, DJB assured that the water supply will be available in housing pockets of sector A1 to A4 of Narela within 2 (two) months.
4. It is also informed by the CEO, DJB that the scheme of peripheral services of sector G2/G6 and G7/G8 of Narela shall be placed in the next board meeting. Hon'ble LG desired that the scheme drawings be approved latest by first week of January, 2025. In addition, the approval of schemes related to Kathputli Colony, Shadipur and East Delhi Hub, Karkardooma be approved in the next board meeting. SE planning
5. CEO, DJB informed that due to non-availability of sufficient water, the DJB is unable to provide the same to DDA colonies. It was desired that DJB makes sincere efforts to reduce the losses in the water supply network.
6. It is also decided that the DJB shall identify and conduct the survey in Yamuna flood plain area to create reservoirs to meet the water requirement as well as to use the same as a source for ground water recharge. CE work-
7. The issue related to waiver of 5% additional I&FC charge imposed by DJB was discussed and it was concluded that since, it is a policy matter of DJB regarding enhancement of I&FC charges, hence waiver may not be possible. However, DJB has been directed to examine and revisit the said policy.
8. It is also emphasized to strengthen the planned development in order to reduce the unauthorized spread of the colonies.

CEN(W) (108)

14

9. A policy may be framed by DJB to incentivize the consumers who have the provision of Sewage Treatment Plant (STP) facilities in terms of relaxation in infrastructure charges etc. } SE Planning
10. The matter related to the infrastructure charges of the Golf Course at Sector-24, Dwarka was also discussed. It was apprised that the irrigation facilities of the 158 acres green area of the golf course are provided by the DDA through STP treated water and no infrastructure of the DJB will be used for the green area. Hence, the green area of the golf course should not be considered in calculating the infrastructure charges for water and sewerage connection. Accordingly, the demand letter may be suitably revised by the DJB on priority. } CE South
11. It is also decided that the STP network created by DDA in Dwarka for the irrigation of their parks shall be maintained by the DDA only.
12. It is also directed that an SOP may be framed by the DJB regarding the construction of sewage treatment plant under corporate social responsibility (CSR) fund. } CE SDW
13. It is also reiterated that the handing over of water and sewerage scheme of the forty-eight (48) colonies to DJB is to be expedited. The concerned Chief Engineers of both DJB and DDA shall make sincere efforts and ensure the completion of handing/taking over process within two months. } Ch Dabbin SEM-P
14. Hon'ble LG directed the CEO, DJB to have a detailed discussion regarding the water bodies under MoU with DDA along with relevant details and photographs/ videos etc. } CE W/D
15. DJB may explore the possibility of creating an escrow for safeguarding the fund paid by DDA for various capital and infrastructure development work to DJB so that the fund may not be diverted for some other purpose by DJB.

**The meeting ended with a vote of thanks to the chair.**

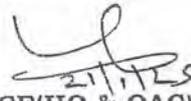
**This issues with the approval of competent authority.**

**Annexure: As above.**

**Sanjay Kumar Khare**  
CE(HQ & QAC)

**Copy to: -**

1. VC/DDA for kind information please.
2. CEO/DJB for kind information please.
3. EM/DDA for kind information please.
4. Commissioner (Planning)/DDA for kind information.
5. Chief Engineer (NZ, EZ, Dwarka, South, Rohini, Narela, Sports & Horticulture)/DDA for kind information and necessary action please.
6. Guard File

  
CE(HQ & QAC)

दिल्ली विकास प्राधिकरण / DELHI DEVELOPMENT AUTHORITY  
 अधिशाषी अभियंता का कार्यालय / OFFICE OF THE EXECUTIVE ENGINEER  
 उद्यान सिविल खंड-4 / HORTICULTURE CIVIL DIVISION- 4  
 नेहरू प्लेस, नई दिल्ली-110019 / NEHRU PLACE, NEW DELHI-110019  
 (निकटवर्ती बीएसईएस भवन) / (ADJACENT BSES BHAWAN)  
 ईमेल / E-MAIL:- eehcd4dda@gmail.com

No. F-1(71)EE/HCD-4/DDA/2024-25/713

Date. 19.02.2025

To,

The Member Secretary, Ridge Management Board  
 Department of Forest & Wildlife  
 Government of NCT of Delhi  
 Vikas Bhawan, 2<sup>nd</sup> Floor, A-Block  
 I.P. Estate, New Delhi-02  
 Tel No. 23370679 Fax: 23378513  
 E-mail : pccf-gnctd@delhi.gov.in

EE (WB)-I

Diary No. 373

Date 24/2/25

AJ-I  
 25/2/25  
 JE  
 25/2/25

**Subject:- Request for RMB approval for the proposal to laying sewer line for diverting surplus sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj.**

Sir,

With reference to the above subject, a proposal has been made and enclosed herewith (as per the required format) for kind consideration and approval of RMB.

**1. Purpose of the Project**

In compliance with the Hon'ble National Green Tribunal (NGT), in its order dated 20.11.2024 in OA No. 737/2022 (copy enclosed as Annexure A), a meeting was convened between the Vice Chairman, DDA, and the CEO, DJB, where the matter was thoroughly deliberated. Subsequently, this office received a letter (Ref. No. DJB/EE(WB)-I/2025/147, dated 30.01.2025) from EE (WB)-I, DJB seeking permission to lay a sewer line to divert additional sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj. Therefore, this initiative aims to prevent the direct discharge of untreated sewage into the waterbody (Machhali talab), thereby improving its ecological restoration and restore aquatic biodiversity.

**2. Area under Proposed Construction**

The sewer line having length 270m approx. will be laid (Plan enclosed as Annexure 1).

**3. Status of Land under consideration**

Land under DDA - Smriti van park is part of the South-central Ridge and reserved forest.

**4. Possession Details of land under consideration**

Land under DDA.

**5. Nature of Construction Proposed**

The project involves the laying of an underground sewer line having length 270m approx.

**6. Existing Land Use practices, area under Vacant land, area under roads-permanent/semi-permanent/ temporary structures.**

**a. Existing Land Use practices**

Land use as per ZDP of Zone F is regional park, Part of South Central Ridge and Reserve Forest. ZDP enclosed as Annexure 2.

Area under Vacant land, area under **599** semi-permanent/semi-permanent/ temporary structures

TSS enclosed as annexure 3

**7. Details of Older Construction (if any)**

Existing structures include Store rooms, DSTP and small toilet block exist at Smriti Van park. Other than the boundary wall, no additional structures exist.

**8. Breakup of the Area under proposed construction (Official/residential structure if any)**

The project involves the laying of a sewer line having length 270m approx.

**9. Number of trees standing at the site and No. of trees proposed to be cut**

**a. Number of trees standing at the site.**

Part of reserved forest (Dense plantation).

**b. No. of trees proposed to be cut**

0 (zero).

**10. Area under green cover with enumeration list of standing trees (Species, width, height)**

Part of reserve forest (Dense Plantation).

**11. Proposal of Disposal of waste (construction/operation phase)**

Waste to be disposed outside the forest area, in the areas authorized by waste management authorities/local body.

**12. Greening action Plan (if any)**

Grass and green cover enhancement measures will be implemented after the completion of the work.

**13. Details of land where Compensatory Afforestation is proposed to be done in lieu of tree cutting geo-coordinates)**

Not applicable.

**14. Detailed Map of the Project (along with the geo-coordinates of the area proposed for construction)**

Site layout plan with Geo-Coordinates enclosed as Annexure-4.

**15. A Consolidated ppt of the Project Proposal**

PPT enclosed as Annexure-5.

**16. Certificate from the Competent Authority that no alternative site is available**

Not Applicable.

**17. Any other relevant information**

Not Applicable

Encl.: As above.

(Er. Lakshay Singla)  
**EXECUTIVE ENGINEER/HCD-4/DDA**

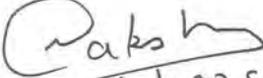
**Copy to:-**

1. PS to PC (Hort.), DDA for kind information of the latter.
2. CE(HQ & QAC), DDA for kind information, please.

600

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3. CE (Hort.), DDA for kind information, please.
4. SE/HCC-1, DDA for kind information and necessary action, please.
5. Director(Hort.)/SE/DDA for kind information & necessary action, please.
6. DD (Hort.), HD-IV, DDA for information and as per information obtained from your office.
7. Executive Engineer (WB)-I, DJB Room No. 25, B-Building, Jhandewalan, Karol Bagh, New Delhi-110005 for information and as per information obtained from your office.
8. AE-III, HCD-4 for information and pursue the matter.
9. Guard file.

  
19/12/2025

**EXECUTIVE ENGINEER/HCD-4/DDA**